



**ONE DAY E- INTERNATIONAL SEMINAR  
ON  
PROTECTION OF WOMEN AND CHILDREN  
RIGHTS: ISSUES AND CHALLENGES**

**DATE: 23<sup>RD</sup> JULY, 2022**

**ORGANIZED BY**

**LAW MANTRA TRUST**

**THE INDIAN LAW INSTITUTE, NEW DELHI**

**MAHARASHTRA NATIONAL LAW UNIVERSITY, NAGPUR**

**MAHARASHTRA NATIONAL LAW UNIVERSITY,  
AURANGABAD**

**SRM UNIVERSITY-SONEPAT**

**HOSTED BY**

**MAHARASHTRA NATIONAL LAW UNIVERSITY, NAGPUR**



**BOARD OF PATRONS**

**PROF. (DR.) PARAMJIT SINGH JASWAL  
VICE-CHANCELLOR  
SRM UNIVERSITY, SONIPAT**

**PROF. (DR.) VIJENDER KUMAR  
VICE-CHANCELLOR, MAHARASHTRA NATIONAL LAW  
UNIVERSITY, NAGPUR**

**PROF. (DR.) MANOJ KUMAR SINHA  
DIRECTOR  
THE INDIAN LAW INSTITUTE, NEW DELHI**

**PROF. DR. K. V. S. SARMA  
VICE-CHANCELLOR, VICE-CHANCELLOR,  
MAHARASHTRA NATIONAL LAW UNIVERSITY,  
AURANGABAD**

**MR. KISHOR KUMAR MISHRA  
PRESIDENT, LAW MANTRA TRUST**

### *About the Organisers*

**About Law Mantra Trust:** “Law Mantra” (headquarters New Delhi) (Registration No 150 in Book No.4 Vol No 3, 603 Of 2018) is not for profit organization running for the purpose of enhancing legal academics and legal awareness in the society and in the practice of the same. Law Mantra is a registered society under the Indian Trust Act, 1882 whose members are leaders and members from the legal fraternity, other professions with a nexus to conflict resolution, academics and experts from various fields who are committed to resolve conflicts and disputes using innovative mechanisms and methods such as Mediation, Conciliation, Negotiations and Arbitration. Law Mantra is a body of Jurists, Advocates, Academicians and Students running for the purpose of enhancing legal academics and legal awareness in the society and in the practice of the same.

**About The Indian Law Institute, New Delhi:** The Indian Law Institute [ILI] – set up on 27th December, 1956 is an International Center for advanced socio-legal research and has done significant work in the field of legal research, education and training. It has made notable contributions in the legal arena. Besides performing an important advisory role in fostering empirical research and making law as an instrument of social engineering, it undertakes research on current legal issues. The Institute is an autonomous body registered under the Societies Registration Act XXI of 1860 No. S. 1049 of 1956-57. It was formally inaugurated by the first President of India Dr. Rajendra Prasad on December 12, 1957 at the Central Hall of Parliament, New Delhi in the presence of the first Prime Minister of India Pt. Jawaharlal Nehru, Hon’ble Mr. Justice S.R. Das, the then Chief Justice of India and late Dr. K.M. Munshi the then Executive Chairman of the Institute and Prof. L.R. Siva Subramanian the then Dean, Law Faculty of Delhi University. Pt. Nehru welcomed the formation of the Institute as necessary and important and said that he would take the liberty to pay tribute and homage to the law and the men of the law and further remarked that he had no doubt that the Institute would perform an essential task in the development of a welfare state.

**About Maharashtra National Law University, Nagpur:** Maharashtra National Law University Nagpur (MNLU) (also known as National Law University, Nagpur or NLU Nagpur) is a National Law University and a public law institution established by the government through a public enactment as the Maharashtra National Law University Act (Maharashtra Act No. VI of 2014). The university is the 19th National Law University established in India and is located in the Orange City of Nagpur, Maharashtra.

**Maharashtra National Law University, Aurangabad:** Maharashtra National Law University, Aurangabad (MNLU Aurangabad, MNLUA) is a National Law University in Aurangabad, Maharashtra, India. It was established in 2017 by the

Government of Maharashtra, the third and final university to be installed through the Maharashtra National Law University Act, 2014 following Maharashtra National Law University, Mumbai and Maharashtra National Law University, Nagpur, the 21st National Law University in India. The Chancellor of the university is Hon'ble Shri. Justice A. M. Khanwilkar, Judge, Supreme Court of India New Delhi and the Vice-Chancellor is Prof. (Dr.) K. V. S. Sarma.

**About SRM University, Haryana:** SRM University, Haryana (SRMH), also known as SRM University, Delhi-NCR, Sonapat, is a private university located at the Rajiv Gandhi Education City in Sonapat, Haryana, India. The university was established in 2013 by the SRM Institute of Science & Technology Trust (SRM IST Trust), Chennai through The Haryana Private Universities (Amendment) Act, 2013. The university is part of the SRM Educational Group which also includes the parent deemed university, SRM Institute of Science and Technology, headquartered in Chennai, and another private university, SRM University, Sikkim, among other institutes.

### **Concept Note:**

The twenty- first century increasingly marks the free movement of merchandise and capital across national boundaries, with all countries bound together by global markets. The rapid growth of private capital flows over the past decade, presents an opportunity for poor and developing countries to access a global pool of savings, technology and management skills; but at the same time it presents new policy challenges in terms of securing sustainable development and poverty reduction.

Globalization has powerful economic, political, cultural and social dimensions as, on one hand, it has opened up enormous opportunities; but on the other hand, it has not been able to spread these opportunities equitably among all social strata.

This has resulted, in several cases and especially in developing countries, in a renunciation of state responsibility or the retreat of the state from the provision of public service towards the welfare of its disadvantaged citizens like women and children.

There is a clear need to examine globalization and its impact from a women and child rights perspective. This special issue will critically re-examine the current theory, law, policy and practice of women and child rights and the potential for more women and child sensitive globalization. There is in particular the need to consider the potential for concurrent action on domestic and international fronts, comprising policy changes, specific child- focused programmes, and child sensitive laws and initiatives. In this respect the Convention constitutes a benchmark, yet it is also

necessary to question whether the Convention and its implementation produce social justice for children.

### **Objective**

To provide a platform for stakeholder like organizations working in international and national level, legislatures, civil societies, researchers, practitioners, academicians, activists and policy makers to deliberate and discuss on what is required to build strategies and to address the constraints in inclusive practices towards betterment of the society.

- Promotion of international, comparative and global research, advocacy, law reform and policy initiatives on women and child rights;
- Opening up a global discussion on ‘children, development and governance’ from a child rights perspective;
- Research, advocacy, education and policy engagement on women and child right;
- To bring together researchers, practitioners, and policymakers to discuss problems, disseminate learning, and share international lessons - learned, existing policy research, and studies on various social protection schemes which, in particular, impact women and children.

### **Theme**

**The Organizing Committee welcomes original papers, relating to, but not limited to the following topics:**

- Child Protection Laws in India.
- Child Protection Laws and Role of NHRC and other agencies.
- Specific issues with regard to protection of children in India.
- Protection of Children: International Laws framework.
- Sexual Harassment at Work Place.
- Women empowerment and domestic violence.
- Cyber Space and Women.
- Reproductive Technologies and Rights of Women.
- Eve- teasing, Molestation, Sexual Abuse and Rape.

Above mentioned topics are not exhaustive but other topics can be also accommodated if it's in line with agriculture law.

### **Procedure for Submission of Abstracts:**

- a) Abstract (of about 250 words) should be sent as an attachment in a word file. Abstracts will be peer reviewed before they are accepted.
- b) The following information, in the given format, should be send along with the Abstract:

- c) Name of the Participant, Official Designation/Institution Details, Address and Email id, Title of Abstract
- d) Submit your abstract to **seminarnlus@gmail.com**

**Guidelines for Paper Submission:**

- a) The title of the paper should be followed by Name, Designation, Name of the Organization / University / Institution and Email address. It is mandatory to mention Email address, as all future correspondence will be through it;
- b) Name and details of Co-author, if any;
- c) Chapter: Chapter should be in Times New Roman 12 point font and double spaced. Main Title should be in full capitals, bold and centered 12 point font. Sub-titles should be in sentence case, bold and 12 point font. Author's names should be in small capitals and centered 12 point font Footnotes should be in Times New Roman 12 point font;
- d) Citation Format: Please use footnotes rather than endnotes. Footnotes should conform to The Indian Law Institute, New Delhi Style;
- e) Submission of the abstract: A covering letter with the name(s) of the author(s) and address, designation, institution/affiliation, the title of the manuscript and contact information (email, phone, etc.) is compulsory to submit. All submissions must contain an abstract of not more than 300 words with 5 Minimum Keywords;
- f) Originality of Manuscripts: All the contributions should be the original work of the contributors and should not have been submitted for consideration in any other Publication. Any plagiarized work will be out-rightly rejected;
- g) Copyright: The contributions presented to and accepted for publication and the copyrights therein shall be the Intellectual Property of Law Mantra;
- h) The title of the Chapter should be followed by Name, Designation, Name of the Organization / University / Institution and Email address. It is mandatory to mention Email address, as all future correspondence will be through it;
- i) Name and details of Co-author, if any;
- j) The paper should be typed in MS WORD format (preferably 2007 or 2010);
- k) The paper must be in single column layout with margins justified on both sides;
- l) The length of paper should not be below 4,000 words (including footnotes) and Should not Exceed more than 10,000 (Including Footnotes).

**Publication Opportunity**

Selected will be published in book bearing ISBN, International Journal of Legal Research and Governance (Print Journal) bearing ISSN and Law Mantra Journal. (If Paper will be Selected for Publication in Book bearing ISBN, Contributors have to Contact Publisher and will have to pay charge if any one wishes to procure Hard Copy of Book as per bill raised by Publisher ).

**REGISTRATION FEE FOR PRESENTATION OF PAPER**

Student	Rs. 700/-
Faculty/Professional/Research Scholar/Other	Rs 1000/-

**REGISTRATION FEE FOR FOREIGN PARTICIPANTS : NIL**

Both Author and Co-Author have to register seperately.

**IMPORTANT DATES**

Submission of Abstract	10 <sup>th</sup> July, 2022
Confirmation of Abstract Selection	12 <sup>th</sup> July, 2022
Registration	18 <sup>th</sup> July, 2022
Submission of Draft Paper (Proposed Paper)	21 <sup>st</sup> July, 2022
Seminar Date	23 <sup>rd</sup> July, 2022
Submission of Final Paper	30 <sup>th</sup> August, 2022
Publication of Selected Paper	By March, 2023

**Who Should Attend?:** Students, Research Scholars/Faculties/Academicians, Corporate Delegates, Business entities, Lawyers.

**Rules for the Presentation:**

- No abstract or full paper shall be accepted after the last date of submission respectively;
- Participants/Paper Presenters have to register after the acceptance of abstract with payment of required fees;
- For participation, registration is mandatory on confirmation of the participation. Only registered participants will be allowed to take part in Conference;
- All the registered participants will be provided a participation certificate;
- Event will be hosted through Zoom/Cisco-Webex or any other Online Platform.;
- Technical Session will be organized through Google Meet/ Zoom/Cisco-Webex or any other Online Platform.

**Advisory Cum- Organizing Committee**

1. Prof.(Dr.) Himanshu Pandey, Professor of Law, MNLU-Nagpur. (Convenor)
2. Dr. Ashok P. Wadje, Registrar In-Charge and Associate Professor of Law, MNLU-Auragabad. (Member)
3. Dr. Ajay Kumar Verma, Deputy Registrar, The Indian Law Institute, New Delhi. (Member)
4. Dr. Shailedra Kumar, Trustee Law Mantra Trust. (Member)
5. Dr. Bhavna Batra, Director Research, Law Mantra Trust. (Member)
6. Mr. Aditya Mishra, Managing Trustee, Law Mantra Trust. (Member)

**HELPLINE:+91-9310053923 (Law Mantra Office)**

**Email: [seminarplus@gmail.com](mailto:seminarplus@gmail.com) Website: [www.lawmantra.org](http://www.lawmantra.org)**

**TO REGISTER AS ATTENDEE VISIT: [https://forms.gle/qnLAkKR8jRRxvL938?\\_imcp=1](https://forms.gle/qnLAkKR8jRRxvL938?_imcp=1)**